GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY

LOK SABHA

UNSTARRED QUESTION NO. 496

ANSWERED ON 03.12.2025

COMPLIANCES OF SOLAR PLANTS

496. SHRI PRABHAKAR REDDY VEMIREDDY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether it is true that setting up of a standalone solar plant require 2,735 compliances-almost 40 precent labour- related;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the policy, administrative and legislative measures being taken by the Government to bring down this compliance to reduce the burden?

ANSWER THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (SHRI SHRIPAD YESSO NAIK)

(a) to (c) Compliance requirements vary widely depending on project location, capacity, and applicable Central and State regulations relevant to land, environmental, electrical safety, and labour laws as applicable in the respective jurisdiction.

This Ministry, in consultation with the National Solar Energy Federation of India (NSEFI), has identified that a total of 116 approvals/permits including general approvals applicable across sectors, are required for utility-scale solar projects.
